

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00480/2017

Dated Friday the 9th day of March Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

D.Mekala @ Moogambigai,
D/o. Late T. Raju,
No. 77, Usman Ali Street,
No. 5, TVS Toll Gate,
Tiruchy 620020.Applicant

By Advocate M/s. R. Pandian

Vs

Union of India rep by,
1.The General Manager,
Southern Railway,
Park Town,
Chennai 600003.
2.Divisional Personnel Officer,
Southern Railway,
Tiruchirapalli 620001.Respondents

By Advocate Mr. A. Abdul Ajees

ORAL ORDER

(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))

When the matter is taken up for hearing, learned counsel for the applicant submits that the applicant wished to withdraw this OA. He has also made necessary endorsement in the OA records.

2. Learned counsel for the respondents has no objection to the same.
3. In view of the above, the applicant is permitted to withdraw this OA. Accordingly, OA is dismissed as withdrawn.

**(B. Bhamathi)
Member(A)
09.03.2018**

SKSI